

पेंशन निधि विनियामक और विकास प्राधिकरण

बी-14/ए, छत्रपति शिवाजी भवन, कुतुब संस्थागत क्षेत्र, कटवारिया सराय, नई दिल्ली-110016.

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PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY

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CIRCULAR

PFRDA/2018/48/P&D/1

1 June 2018

To.

All Stakeholders in the National Pension System

Subject: Transfer of amount from recognised Provident Fund/Superannuation fund to National Pension System (Applicable for the individual employees)

- 1. This is in continuation of PFRDA circular PFRDA/2017/11/PD/3 dated 06 March 2017. The process for dealing with bulk transfer of funds from recognised Provident Fund/Superannation fund is being defined hereunder. All the other provisions of PFRDA circular PFRDA/2017/11/PD/3 dated 06 March 2017 will remain same and additionally bulk fund transfers to NPS can be undertaken as mentioned below:
- a) Transfer of funds from Superannuation Trust/Service Provider as one single amount for all underlying subscriber through RTGS/NEFT/Electronic transfers to NPS collection account of POP.
- b) The individual subscriber contribution details will be provided by Superannuation Trust/Corporate to POP alongwith the PRAN, so that the POP can upload the SCF well in time and remit the amount to NPS Trust without any delay.
- c) The superannuation fund/Corporate to give the bifurcation of employee/employer contribution and the same will be uploaded in CRA system
- d) Funds should be transferred only for those subscribers who has PRAN number allotted in their name

Yours faithfully,

(Mono MG Phukon) General Manager